



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat, Srinagar.

NOTIFICATION
Srinagar, 28th of September, 2018

SRO 438 .- Whereas, the Government of Jammu and Kashmir intended to appoint Public Notaries under section 3 of the Notaries Act, 1952 for various territorial jurisdictions;

Whereas, the candidates listed at annexure 'A' and 'B' have qualified in the interview for appointment as Public Notaries and the Competent Authority has accepted the applications of the said candidates for their appointment as Public Notary for the territorial Jurisdiction shown against each.

Whereas, in pursuance of clause(b) of rule 6 of the Notaries Rules, 1956 the name of the said applicants were published in the Government Gazette vide notification dated 10th of September 2018 for objections within a period of 14 days.

Whereas no objections have been received against any applicant till date.

Now, therefore, in exercise of powers conferred under sub-rule(4) of rule 8 of the Notaries Rules, 1956 read with Section 3 and 4 of the Notary Act, 1952, the applicants listed at Annexure "A" and "B" to this notification are appointed as Notaries for the jurisdiction shown against each with immediate effect.

Sd/-

(Abdul Majid Bhat)

Secretary to Government.

Department of Law, Justice & PA

(Competent Authority under the Notaries Act, 1952)

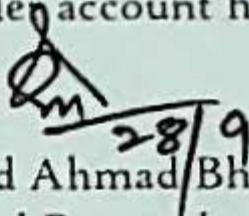
LD(Notary)2013/Int

Dated.28.09.2018

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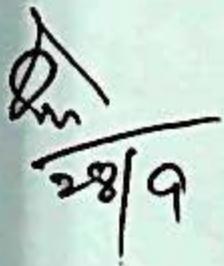
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1. Registrar General, J&K High Court, Srinagar.
2. Principal Sessions Judge, _____.
3. General Manager, Government Press Jammu for publication in an extra ordinary issue of the Government Gazette.
4. President, Bar Associations concerned.
5. Incharge Notary Cell to enter the names of these applicants in the register of Notaries and issue the Certificate of Notary after the codal formalities are completed.
6. All the applicants to contact In charge Notary Cell for collecting Certificate of Practice after submitting a treasury receipt of Rs 2000/-. Under account head "0070".


(Khursheed Ahmad/Bhat)
Deputy Legal Remembrancer

Annexure "A"

S. No	Name of the Advocate	Area of Practice/ Notarial Jurisdiction
1	Shaista Rasool Wani	Srinagar
2	Farhat Zia Soherwardy	Srinagar
3	Waseem Ahmad Lone	Kulgam
4	Farooq Ahmad Khan	Bijbehara
5	Mir Shakeel Ahmad	Pulwama
6	Feroze Ahmad Sheikh	Ganderbal
7	Jameel Ahmad Magray	Karnah
8	Mohammed Saleem	Kupwara
9	Tariq Ahmad Mir	Shopian
10	Khadim Hussain	Kargil
11	Tasaduq Hussain	Nobra
12	Ghulam Mohammed War	Dangiwacha
13	Deachen Angmo	Leh
14	Suraya Akbar	Magam
15	Kunzang Chorol	Leh
16.	Abdul Rehman Malla Wani	Tral
17.	Mohammed Shafi	Tangdar


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Annexure "B"

No	Name of the Advocate	Area of Practice/ Notarial Jurisdiction
1	Mehrunissa Qazi	Jammu
2	Parshottam Kumar Sharma	Jammu
3	Mohammed Iqbal Mir	Jammu
4	Ritu Sharma	Jammu
5	Kanwal jeet Kour	Jammu
6	Pankaj Gupta	Jammu
7	Rohini Kiran Gupta	Jammu
8	Pratibha Mahajan	Jammu
9	Sunaina	Samba
10	Lovely Mangol	Samba
11	Tariq Mujahid	Udhampur
12	Mangal Dev Singh	Banihal
13	Vikrant Mahajan	Bhaderwah
14	Raja Jaffer Nazir	Doda
15	Sohan Singh	Kathua
16	Amarjeet Singh	Ramban(Ukhral)
17	Sunil Kumar	Poonch
18	Pawan Dev Singh	Reasi
19	Suria Kosar	Rajouri


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